

AS INTRODUCED IN LOK SABHA

Bill No. 36 of 2021.

THE RAILWAYS (AMENDMENT) BILL, 2021

By

SHRI KODIKUNNIL SURESH, M.P.

A

BILL

further to amend the Railways Act, 1989.

BE it enacted by Parliament in the Seventy-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Railways (Amendment) Act, 2021.

5 (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Short title
and
commencement.

Insertion of new
section 11 A.

2. After section 11 of the Railways Act, 1989, the following section shall be inserted, namely:—

24 of 1989

Restriction on
transferring
interest, rights
and liabilities
in favour of
any entity
other than a
Government
entity.

“11A. Notwithstanding anything contained in any other law for the time being in force, the railway administration shall not transfer or vest any property, interest in property, rights and liabilities in favour of any entity other than a Government entity while executing any work specified in section 11.”.

5

STATEMENT OF OBJECTS AND REASONS

Indian Railways is an important infrastructure that is held in the public sector. Any attempt to privatise or attempts to introduce privatization in a phased manner or introducing partial private ownership mandates or protocols shall have an undesirable impact on lives of the common people as the railways is still an affordable and cost effective mode of mass commutation being operated by the Ministry of Railways.

It is thus important to prevent any attempt to privatise the railway services and maintain the railway services in governmental control and management with legislative changes prohibiting any action which seeks to change its fundamental ownership character.

Hence this Bill.

NEW DELHI;
February 11, 2021.

KODIKUNNIL SURESH

LOK SABHA

A

BILL

further to amend the Railways Act, 1989.

(Shri Kodikunnil Suresh, M.P.)